

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1036/2017

New Delhi this the 29th day of March, 2017

**Hon'ble Mr. P. K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Suresh KumarAzad
Aged 63 yrs
S/o Sri Chatru Singh
(Ex Dy. FA&CAO/C/JAT)
G.M. N. Rly Hd Qrs Office Baroda House
New Delhi
Res:- B-605, Rail Vihar Alpha-1
Greater Noida (U.P.) Applicant

(Applicant in Person)

Versus

Union of India, through

1. General Manager,
Hd. Qrs Office/N. Rly
Baroda House, New Delhi
2. F.A. & CAO/C/USBRL,
FA&CAO/C/USBRL Office
N. Rly Jammu Tawi (J&K). Respondents

O R D E R (O R A L)

Hon'ble Mr. P. K. Basu, Member (A) :

Heard the applicant in person. He has basically challenged the order dated 04.01.2012. He has not been able to convince us that the delay should be condoned. All that is stated that RTI applications have been filed from time to time to collect information, which is not a cogent reason for condoning the delay.

2. The O.A is therefore, not maintainable being time barred. Hence O.A is dismissed in limine.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P. K. Basu)
Member (A)

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